Kerala Gazette No. 14 dated 6th April 2021.
PART III

COMMISSIONERATE OF LAND REVENUE
LAND FAIR VALUE NOTIFICATION
KOLLAM DISTRICT

പുനലൂർ റവന്യൂ ഡിവിഷണൽ ആഫീസറുടെ നടപടിക്രമം

(ഹാജർ : ബി. ശശികുമാർ)

നമ്പർ എഫ്-7045/2020. 2021 ഫെബ്രുവരി 16.

വിഷയം:—ഭൂമിയുടെ ന്യായവില—പുനലൂർ സബ് ഡിവിഷൻ—കൊട്ടാരക്കര താലൂക്ക്, ഇളമാട് വില്ലേജ് അപാകത പരിഹരിച്ച് പുനർ നിർണ്ണയം നടത്തി ഉത്തരവാകുന്നു.

സൂചന:—(1) കേരള മുദ്രപ്പത്ര നിയമം 1959 സെക്ഷൻ 28എ ചട്ടം 5(4).

(2) ബഹു. ലാൻഡ് റവന്യൂ കമ്മീഷണറുടെ 11-2-2019 തീയതിയിലെ LA 3-54647-ാം നമ്പർ പരിപത്രം.

(3) ഇളമാട് വില്ലേജിൽ പാറങ്കോട് മുറിയിൽ വിഷ്ണു ഭവനിൽ ശ്രീ. ഷിബു സമർപ്പിച്ച അപേക്ഷ.

(4) കൊട്ടാരക്കര തഹശീൽദാരുടെ 16-11-2020, 19-1-2021-എന്നീ തീയതികളിലെ എഫ്1-11962/20-ാം നമ്പർ റിപ്പോർട്ട്.

ഭൂമിയുടെ ന്യായവില നിർണ്ണയിച്ചുകൊണ്ട് സർക്കാർ പുറപ്പെടുവിച്ച 6-3-2010-ലെ വിജ്ഞാപനത്തിൽ 3-ാം സൂചനയിൽ പേര് ചേർത്തിട്ടുള്ള അപേക്ഷകന്റെ കൈവശ വസ്തുവിന്റെ ക്ലാസിഫിക്കേഷൻ തെറ്റായി വില നിർണ്ണയിച്ച് വന്നിട്ടില്ലാത്തത് പരിഹരിക്കുന്നതിനായി അപേക്ഷ സമർപ്പിച്ചിരിക്കുന്നു.

പ്രസ്തുത അപേക്ഷയിൽ സൂചന (4) പ്രകാരം റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളതാണ്. ടി റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിലും സൂചന (2) പ്രകാരമുള്ള നിർദ്ദേശത്തിന്റെ അടിസ്ഥാനത്തിലും രേഖകൾ പ്രകാരമുള്ള ശരിയായ ക്ലാസിഫിക്കേഷൻ ചേർത്തും അവയ്ക്കനുസൃതമായ വില ചേർത്തും വിജ്ഞാപനം ചെയ്യേണ്ടത് ആവശ്യമാണെന്ന് ബോദ്ധ്യപ്പെട്ടതിന്റെ അടിസ്ഥാനത്തിൽ ചുവടെ ചേർക്കുംവിധം ഉത്തരവാകുന്നു.

ഉത്തരവ്

ഭൂമിയുടെ ന്യായവില നിശ്ചയിച്ചുകൊണ്ട് 6-3-2010-ൽ വിജ്ഞാപനം ചെയ്യപ്പെട്ട ന്യായവിലയിൽ വന്നുചേർന്ന അപാകതകൾ പരിഹരിച്ച് ചുവടെ ചേർത്തിരിക്കുന്ന പ്രകാരം അംഗീകരിച്ച് ഉത്തരവാകുന്നു.

അപേക്ഷകന്റെ പേരും മേൽവിലാസവും	താലൂക്ക്	വില്ലേജ്/ ബ്ലോക്ക് നമ്പർ	സർവ്വെ/റീ സർവ്വെ/സബ് ഡിവിഷൻ നമ്പർ	6-3-2010-ലെ വിജ്ഞാപനത്തിലെ ക്ലാസിഫിക്കേഷനും വിലയും	പുനർ നിർണ്ണയിച്ച ക്ലാസിഫിക്കേഷൻ	പുനർ നിർണ്ണയിച്ച വില (ആർ ഒന്നിന്)
ശ്രീ. ഷിബു, വിഷ്ണു ഭവൻ, പാറങ്കോട്, ഇളമാട്	കൊട്ടാരക്കര	ഇളമാട് ബ്ലോക്ക് 28	റീസർവ്വെ 47/7-2-2	Govt. property	Garden Land with road access	₹ 40,000

റവന്യൂ ഡിവിഷണൽ ഓഫീസ്, (ഒപ്പ്)
പുനലൂർ. റവന്യൂ ഡിവിഷണൽ ആഫീസർ.

PATHANAMTHITTA DISTRICT

തിരുവല്ല സബ് കളക്ടറുടെ നടപടിക്രമം

(ഹാജർ: ചേതൻകുമാർ മീണ, ഐ.എ.എസ്.)

നമ്പർ എ2-3340/2020/കെ.ഡിസ്. 2021 ജനുവരി 29.

വിഷയം :—ഭൂമിയുടെ ന്യായവില നിർണ്ണയം—ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടുത്താതെപോയ ഭൂമിക്ക് വില നിശ്ചയിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന:—(1) കേരള സ്റ്റാമ്പ് ആക്ട് 1959 സെക്ഷൻ 28A (ഫിക്സേഷൻ ഓഫ് ഫെയർവാല്യൂ ഓഫ് ലാന്റ്) ചട്ടം 3(7), ചട്ടം (4).

(2) ശ്രീ. കെ. ഒ. എബ്രഹാം, കുളത്രോമണ്ണിൽ, കുറ്റൂർ സമർപ്പിച്ച അപേക്ഷ.

(3) തിരുവല്ല തഹശീൽദാർ (ഭൂരേഖ)-ടെ 5-10-2020-ലെ സി7-3202/2020-ാം നമ്പർ റിപ്പോർട്ട്.

(4) ലാൻഡ് റവന്യൂ കമ്മീഷണറുടെ 11-2-2019-ലെ എൽ.ആർ.എ3-54674/17-ാം നമ്പർ സർക്കുലർ.

2010 മാർച്ച് മാസം 6-ാം തീയതിയിലെ അസാധാരണ ഗസറ്റ് വിജ്ഞാപനപ്രകാരം നിലവിൽവന്ന ന്യായവില രജിസ്റ്ററിൽ ഉൾപ്പെടുത്താതെപോയ താഴെപ്പറയുന്ന സർവ്വെ നമ്പരിൽപ്പെട്ട വസ്തുക്കൾക്ക് സൂചന റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ കേരള സ്റ്റാമ്പ് ആക്ട് സെക്ഷൻ 28എ പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു.

താലൂക്ക്	വില്ലേജ്	തദ്ദേശ സ്വയംഭരണ സ്ഥാപനം	ബ്ലോക്ക് നമ്പർ	സർവ്വെ നമ്പരും സബ് ഡിവിഷൻ നമ്പരും	ക്ലാസിഫിക്കേഷൻ	ന്യായവില (ആർ ഒന്നിന്) ₹
തിരുവല്ല	കുറ്റൂർ	പഞ്ചായത്ത് (കുറ്റൂർ)	11	77/15-1, 77/15-2-1	പുരയിടം	1,00,000

സർക്കാർ ഉത്തരവ് (പി) നമ്പർ 188/2014/റ്റി.ഡി. തീയതി 14-11-2014 പ്രകാരം 2010-ലെ ന്യായവിലയുടെ 50% വർദ്ധനവും തുടർന്നുള്ള ആനുപാതിക വർദ്ധനവും കൂടി ഇതിന് പുറമേ കണക്കാക്കാവുന്നതാണ്.

FORM 'A'

[*See* Rule 4]

NOTIFICATION

No. A2-3340/2020/K.Dis. *29th January 2021.*

Whereas, it is expedient to publish the Fair Value of land as required under Section 28A of the Kerala Stamp Act, 1959 read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995, the fair value of the land in Block No. 11, Re Survey No. 77/15-1, 77/15-2-1, Kuttoor Village, Thiruvalla Taluk of the Pathanamthitta District is hereby fixed as shown in the schedule thereto.

SCHEDULE

Name of District	*Name of Taluk*	*Name of Village and Survey No. and Sub Division No.*	*Panchayath*	*Ward*	*Classification by use*	*Fair Value of the land fixed* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)
Pathanamthitta	Thiruvalla	Kuttoor Re-Survey No. 77/15-1, 77/15-2-1	Kuttoor	..	Dry land	1,00,000

Office of the Sub Collector,
Thiruvalla.

(Sd.)
Sub Collector.

KOTTAYAM DISTRICT

FORM 'A'

(*See* Rule 4)

NOTIFICATION

No. RDOKTM/563/2021/G1/K-DIS. *27th February 2021.*

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28 (A) of the Kerala Stamp Act, 1959, read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in Column (9) thereof.

SCHEDULE

District—Kottayam.

Taluk—Kottayam. *Village*—Pampady.

Sl. No.	*Re-Sy. Block*	*Re-Sy. No.*	*Re-Sy. Sub Div. No.*	*Panchayath/ Municipality*	*Name of Local Body*	*Name & No. of Ward*	*Classification by use*	*Fair Value per Are ₹*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	36	454	2	Panchayath	Pampady	..	Residential Plot with PWD road access	57,000

Office of the Sub Collector, (Sd.)
Kottayam. *Sub Collector.*

ERNAKULAM DISTRICT

NOTIFICATION

No. N-8429/2014. *10th February 2021.*

Whereas, it is expedient to publish the Fair Value of the Land as required under Section 28A of the Kerala Stamp Act, 1950 read with Rule 4 of the Kerala Stamp (Fixation of Value of Land) Rules, 1995.

Now, therefore it is hereby made known to the public that the fair value fixed for the land mentioned against each serial numbers in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each shall be as shown against it in Column (1) thereof.

SCHEDULE

District—Ernakulam

Taluk—Aluva. *Village*—Parakkadavu.

Sl. No.	*Sy. No.*	*Sub Div. No.*	*Re-Sy. Block*	*Re-Sy. No.*	*Re-Sy. Sub Div. No.*	*Municipality/ Panchayath/ Corporation*	*Name of Local Body*	*Name & No. of ward*	*Classification by use*	*Fair Value per Are ₹*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
4570 (A)	..	..	4	207	7	Panchayath	Parakkadavu	Puliyanam-3	Residential plot with Corp./Muni./ Panchayath road access	1,00,000

Revenue Divisional Office, (Sd.)
Fort Kochi. *Sub Collector.*

മൂവാറ്റുപുഴ റവന്യൂ ഡിവിഷണൽ ആഫീസറുടെ നടപടിക്രമം

(ഹാജർ : എ. പി. കിരൺ)

നമ്പർ എ8-414/2021/കെ.ഡിസ്. 2021 ഫെബ്രുവരി 15.

വിഷയം :—1959-ലെ കേരള മുദ്രപത്ര നിയമം—വകുപ്പ് 28A ഭൂമിയുടെ ന്യായവില പുനർ നിർണ്ണയിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന:—(1) ശ്രീമതി റഷീദാ നാസർ, കോന്നംകുടി വീട്, പെരുമ്പാവൂർ 22-12-2020-ൽ സമർപ്പിച്ച അപേക്ഷ.

(2) കുന്നത്തുനാട് തഹശീൽദാർ (ഭൂരേഖ)യുടെ 11-1-2021-ലെ എ6-13217/2020-ാം നമ്പർ റിപ്പോർട്ട്.

(3) ലാൻഡ് റവന്യൂ കമ്മീഷണറുടെ 11-2-2019-ലെ LR A3-54674/2018 നമ്പർ പരിപത്രം.

കുന്നത്തുനാട് താലൂക്ക്, പെരുമ്പാവൂർ വില്ലേജ്, ബ്ലോക്ക് നമ്പർ 110, സർവ്വെ 33/3-ൽപ്പെട്ട വസ്തുവിന്റെ ന്യായവില Residential Plot with private road access കാറ്റഗറിയിൽപ്പെടുത്തി ₹ 1,70,000 ന്യായവില നിശ്ചയിച്ചിരിക്കുന്നത് പുനർ നിർണ്ണയിക്കണമെന്ന് ആവശ്യപ്പെട്ടാണ് പരാമർശം (1) പ്രകാരം ശ്രീമതി റഷീദാ നാസർ അപേക്ഷ സമർപ്പിച്ചിട്ടുള്ളത്.

പെരുമ്പാവൂർ വില്ലേജ് സർവ്വേ 33/3-ൽപ്പെട്ട 02.02 ആർ വസ്തു ബി.ടി.ആർ. പ്രകാരം നിലമായിട്ടുള്ളതും പെരുമ്പാവൂർ സബ് രജിസ്ട്രാർ ഓഫീസിലെ 2828/19-ാം നമ്പർ ആധാര പ്രകാരം അപേക്ഷകയ്ക്ക് സിദ്ധിച്ചിട്ടുള്ളതും അപേക്ഷകയുടെ കൈവശത്തിലുള്ളതാണെന്നും ടി വസ്തു വഴി സൗകര്യമില്ലാത്ത നിലമായി സ്ഥിതിചെയ്യുന്നതാണെന്നും ന്യായവില രജിസ്റ്ററിൽ തെറ്റായി പുരയിടമെന്ന് ചേർത്ത് ₹ 1,70,000 ന്യായവില നിശ്ചയിച്ചിരിക്കുന്നത് തിരുത്തി സമാന വസ്തുവായ ബ്ലോക്ക് 111-ൽ റീസർവ്വെ 78, 79 നമ്പരുകളുടെ ന്യായവിലയായ ₹ 12,000 (വർദ്ധനവ് ഇല്ലാതെ) ന്യായവില നിശ്ചയിച്ച് Wet land ക്ലാസിഫിക്കേഷനിൽ ഉൾപ്പെടുത്താവുന്നതാണെന്ന് പരാമർശം (2) പ്രകാരം തഹശീൽദാർ (ഭൂരേഖ) റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്.

ന്യായവില നിർണ്ണയത്തിലെ അപാകതകൾ, 1959-ലെ കേരള മുദ്രപത്ര നിയമം വകുപ്പ് 28A, പ്രസ്തുത നിയമത്തിനു കീഴിലുള്ള 1959-ലെ കേരള (സ്റ്റാമ്പ് ഫിക്സേഷൻ ഓഫ് ഫെയർവാല്യൂ ഓഫ് ലാന്റ്) ചട്ടം (3) എന്നിവ പ്രകാരം ന്യായവില നിർണ്ണയിച്ച് ചട്ടം (4) പ്രകാരമുള്ള വിജ്ഞാപനം പ്രസിദ്ധപ്പെടുത്തേണ്ടതാണ്.

മേൽ സാഹചര്യത്തിൽ പരാമർശം (2) ശുപാർശയുടെയും പരാമർശം (3) പ്രകാരമുള്ള പരിപത്രത്തിന്റെയും അടിസ്ഥാനത്തിൽ 2010-ൽ ന്യായവില വിജ്ഞാപനം ചെയ്തപ്പോൾ ക്ലാസിഫിക്കേഷനിൽ വന്നപിശകു മൂലമുണ്ടായ ന്യായവില പുനർ നിർണ്ണയിച്ച് താഴെ പറയും പ്രകാരം ഉത്തരവാകുന്നു.

ഉത്തരവ്

കുന്നത്തുനാട് താലൂക്ക് പെരുമ്പാവൂർ വില്ലേജ്, ബ്ലോക്ക് 110, സർവ്വെ 33/3-ൽപ്പെട്ട വസ്തുവിന്റെ ന്യായവില ''വെറ്റ് ലാന്റ്'' എന്ന ക്ലാസിഫിക്കേഷനിൽ ഉൾപ്പെടുത്തി ആർ ഒന്നിന് ₹ 12,000 (വർദ്ധനവ് ഇല്ലാതെ) വില നിർണ്ണയിച്ച് ഇതിനാൽ ഉത്തരവാകുന്നു. ടി ന്യായവില ഔദ്യോഗിക ഗസറ്റിൽ വിജ്ഞാപനം ചെയ്യുന്നതാണ്.

FORM 'A'

[*See* Rule 4]

NOTIFICATION

No. A8-414/21/Kdis. *15th February 2021.*

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28(A) of Kerala Stamp Act, 1959 read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number, in respect of the land situated in the survey/re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in the column (11) thereof.

SCHEDULE

District—Ernakulam.

Taluk—Kunnathunad. *Village*—Perumbavoor.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-Sy. Block*	*Re-Sy. No.*	*Re-Sy. Sub Division No.*	*Panchayath/ Municipality/ Corporation*	*Name of Local Body Panchayath/ Municipality/ Corporation*	*Name & Number of Ward*	*Classification by use*	*Fair Value Per Are ₹*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	..	..	110	33	3	Municipality	Perumbavoor	15 Periyarvally club ward	Wet land	12,000

Revenue Divisional Office, (Sd.)
Muvattupuzha. *Revenue Divisional Officer.*

THRISSUR DISTRICT

FORM 'A'

(*See* Rule 4)

NOTIFICATIONS

Whereas, it is expedient to publish the Fair Value of Land as required under Section 28A of the Kerala Stamp Act, 1959 read with Rule 4 of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995;

Now, Therefore, it is hereby made known to the public that the Fair Value fixed for the land mentioned against each serial number, in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each, shall be as shown against it in column (11) thereof.

(1)

No. B4-960/2021/K.dis. *24th November 2020.*

SCHEDULE

District—Thrissur.

Taluk—Kodungallur. *Village*—Eriyad.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-Sy. Block*	*Re-Sy. No.*	*Re-Sy. Sub Div. No.*	*Panchayath/ Municipality/ Corporation*	*Name of Local Body Panchayath/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair Value per Are (as per Gaz. Noti. on 6-3-2010)*
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	134	2	..	..	..	Eriyad Grama Panchayath	Eriyad Grama Panchayath	V	Residential plot with PWD road	2,00,000
									Residential plot with Panchayath road	1,50,000
									Residential plot with private road	1,00,000
									Residential plot without vehicular access	75,000

(2)

No. B4-6990/2019/K.Dis. *27th January 2021.*

SCHEDULE

District—Thrissur.

Taluk—Chalakkudy. *Village*—K . Chalakkudy.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-Sy. Block*	*Re-Sy. No.*	*Re-Sy. Sub Div. No.*	*Panchayath/ Municipality/ Corporation*	*Name of Local Body Panchayath/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair Value per Are (as per Gaz. Noti. on 6-3-2010)* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
..	729	5	..	..	..	Municipality	Chalakkudy	VI	Residential plot with Corp./Muni./ Panch. road access	1,21,000 (Municipal road access)

(3)

No. B4-7438/2020/K.Dis. *1st February 2021.*

SCHEDULE

District—Thrissur.

Taluk—Chalakkudy. *Village*—Kuruvilassery.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-Sy. Block*	*Re-Sy. No.*	*Re-Sy. Sub Div. No.*	*Panchayath/ Municipality/ Corporation*	*Name of Local Body Panchayath/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair Value per Are (as per Gaz. Noti. on 6-3-2010)* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	557	4	..	..	..	Panchayath	Mala	..	Residential plot with Panchayath road access	35,000

(4)

No. B4-409/2021/K.Dis. *10th February 2021.*

SCHEDULE

District—Thrissur.

Taluk—Mukundapuram. *Village*—Nenmanikkara.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-Sy. Block*	*Re-Sy. No.*	*Re-Sy. Sub Div. No.*	*Panchayath*	*Name of Local Body Panchayath/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair Value per Are (as per Gaz. Noti. on 6-3-2010)* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	352	1	..	..	..	Nenmanikkara	Nenmanikkara	III	Residential plot with Panchayath Road access	80,000

(5)

No. B4-257/2021/K.Dis. *12th February 2021.*

SCHEDULE

District—Thrissur.

Taluk—Mukundapuram. *Village*—Thottippal.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-Sy. Block*	*Re-Sy. No.*	*Re-Sy. Sub Div. No.*	*Panchayath/ Municipality/ Corporation*	*Name of Local Body Panchayath/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair Value per Are (as per Gaz. Noti. on 6-3-2010)* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	964	2	..	..	..	Panchayath	Parappukara	17	Residential plot with Corporation/ Municipality/ Panchayath Road access	40,000

(6)

No. 259/2021/K.Dis. *12th February 2021.*

SCHEDULE

District—Thrissur.

Taluk—Mukundapuram. *Village*—Thottippal.

Sl. No.	*Sy. No.*	*Sub Division No.*	*Re-Sy. Block*	*Re-Sy. No.*	*Re-Sy. Sub Div. No.*	*Panchayath/ Municipality/ Corporation*	*Name of Local Body Panchayath/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	*Fair Value per Are (as per Gaz. Noti. on 6-3-2010)* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	964	10	..	..	..	Panchayath	Parappukkara	17	Residential plot with Corporation/ Municipality/ Panchayath Road access	40,000

Revenue Divisional Office,
Irinjalakkuda.

(Sd.)
Revenue Divisional Officer.

MALAPPURAM DISTRICT

FORM 'C'

[*See* Rule 5(8)]

NOTIFICATION

No. B1-963/2018. *20th March 2020.*

Whereas, it is expedient to publish a notification showing revised value of land as required under Section 28 A of the Kerala Stamp Act, 1959 read with sub-rule (8), of Rule 5 of the Kerala Stamp (fixation of Fair value of land) Rules, 1995 the fair value of land in Block No. 27, Re-Survey No. 278/5, Urangattiri Village, Eranad Taluk of the Malappuram District is hereby fixed as shown in the Schedule hereto:

SCHEDULE

Name of District	*Name of Taluk*	*Name of Village and Survey Number with Sub Division No.*	*Municipality*	*Ward*	*Classification by use*	*Fair value of the land already fixed* ₹	*Revised fair value of land* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Malappuram	Ernad	Urangattiri, Block No. 27 Re-Survey No. 278/5 0.04047 Hectare	..	..	Residential plot without Vehicular access	40,000	30,000

Collectorate,
Malappuram.

(Sd.)
District Collector.

KOZHIKODE DISTRICT

FORM 'A'

[*See* Rule 4]

NOTIFICATION

No. C1-RDOVDK/689/2021. *19th February 2021.*

Whereas, it is expedient to publish the Fair Value of the Land as required under Section 28 A of the Kerala Stamp Act, 1959, read with Rule (4) of the Kerala Stamp (Fixation of Fair Value of Land) Rules, 1995.

Now, Therefore, it is hereby made known to the public that the fair value fixed for the land mentioned against each serial number in respect of the land situated in the Survey/Re-survey numbers of the Village and Taluk mentioned against each shall be as shown it in Column (11) thereof.

SCHEDULE

District—Kozhikode. *Taluk*—Koyilandy.
Village—Thikkodi. *Desom*—Palur.

Sl. No.	*Survey No.*	*Sub Division No.*	*Re-Survey Block No.*	*Re-Survey No.*	*Re-Survey Sub Div. No.*	*Panchayath/ Municipality/ Corporation*	*Name of Local Body Panchayath/ Municipality/ Corporation*	*Name and No. of Ward*	*Classification by use*	**Fair Value per are* ₹
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
1	..	..	..	85	5	P	Thikkodi	Palur	Residential plot with Corporation/ Muncipality/ Panchayath Road access	2,40,000

* The above mentioned fairvalue includes enhanced value notified by the Government till the month of May 2020.

Revenue Divisional Office, (Sd.)
Vadakara. *Revenue Divisional Officer.*